

Regarding need to enforce the directives of National Green Tribunal and Supreme Court against illegal construction in Himachal Pradesh and Uttarakhand-laid

SHRI RAJIV PRATAP RUDY (SARAN): I rise to highlight the catastrophic impact of human-induced activities, including illegal construction, on the fragile ecosystems of Himachal Pradesh and Uttarakhand. Unregulated road expansion, and unauthorized buildings have triggered landslides, destabilized mountains, and caused irreparable damage to these ecologically sensitive zones. The tragic subsidence in Joshimath and similar incidents underscore the consequences of ignoring scientific warnings and violating environmental norms. The Supreme Court and National Green Tribunal (NGT) have repeatedly emphasized the need for adherence to environmental guidelines, recommending strict enforcement of construction regulations and declaring vulnerable regions as "no-construction zones." Despite multiple committee reports highlighting the role of unscientific activities in exacerbating disasters, implementation remains weak. I urge the Government to enforce all NGT and Supreme Court directives, ensure strict action against illegal construction, and mandate comprehensive environmental impact assessments for all projects.